1	2	3	4	5		7
18.	Tripura	-	11. Sepahijala	-	-	1
19.	Uttar Pradesh	16. Shravasti	12. Hapur	28. Kheri	-	20
		17. Jyotiba Phule Nagar	13. Shamali	29. Hardoi		
		18. Allahabad*	14.Sambhal	30. Azamgarh		
			15. Amethi	31. Jaunpur		
			16. Kasganj	32. Badaun		
				33. Sultanpur		
				34. Bahraich		
				35. Moradabad		
				36. Gonda		
				37. Ghazipur		
				38. Rae Bareli		
				39. Muzaffar-nagar		
20.	Uttarakhand	-	-	-	3. Pithoragarh	2
					4. Chamoli	
21.	West Bengal	19. Murshidabad*	-	40. Paschim Medinipur	-	6
		20. Bardhaman*		41. Bankura		
				42. Jalpaiguri		
				43. Birbhum		
	TOTAL	20	16	43	4	83

*The districts approved in Eleventh plan for opening an additional KVK during Twelfth Plan.

Ban on mechanised butcheries

†1764. SHRI JAVED ALI KHAN: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) the State-wise number of mechanised butcheries operating in various States of the country; and

(b) whether Government proposes to place permanent ban on the mechanized butcheries?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI SUDARSHAN BHAGAT): (a) The issuing of licenses/registrations of butcheries in the country are being done by the Food Safety Standards Authority of India (FSSAI) under the Ministry of Health and Family Welfare and as per information available in Food Licensing and Registration System (FLRS) with the FSSAI, 2,060 numbers of license/registration have been issued under the Food Safety and Standards Act, 2006 (FSS Act, 2006) for butcheries. The details are given in the Statement (*See* below).

(b) As per Entry 18 of Twelfth Schedule (Article 243W) of the Constitution of India, regulation of slaughter houses and tanneries is in Powers, Authorities and responsibilities of Municipalities of the States.

Statement

Number of license/registration issued to slaughter houses under FSS Act, 2006

Sl. No.	State	Central Licenses	State Licenses	Registration	Total
1	2	3	4	5	6
1.	Andhra Pradesh	4	2	1	7
2.	Andaman and Nicobar Islands	0	2	9	11
3.	Arunachal Pradesh	0	0	0	0
4.	Assam	1	3	51	55
5.	Bihar	2	1	5	8
6.	Chandigarh	0	0	0	0
7.	Chhattisgarh	0	14	111	125
8.	Delhi	1	2	14	17
9.	Dadra and Nagar Haveli	0	0	0	0
10.	Daman and Diu	0	0	0	0
11.	Goa	2	3	4	9
12.	Gujarat	0	0	4	4
13.	Haryana	6	1	18	25

1	2	3	4	5	6
14.	Himachal Pradesh	2	0	82	84
15.	Jammu and Kashmir	0	2	23	25
16.	Jharkhand	0	0	11	11
17.	Karnataka	5	24	30	59
18.	Kerala	4	9	50	63
19.	Lakshadweep	0	0	65	65
20.	Madhya Pradesh	0	2	262	264
21.	Maharashtra	22	66	249	337
22.	Manipur	0	0	4	4
23.	Meghalaya	0	0	1	1
24.	Mizoram	0	0	0	0
25.	Nagaland	0	0	0	0
26.	Odisha	0	1	5	6
27.	Puducherry	0	1	2	3
28.	Punjab	10	8	112	130
29.	Rajasthan	1	1	84	86
30.	Sikkim	0	0	0	0
31.	Tamil Nadu	6	74	425	505
32.	Telangana	7	6	0	13
33.	Tripura	0	0	0	0
34.	Uttar Pradesh	39	13	58	110
35.	Uttarakhand	0	1	22	23
36.	West Bengal	5	0	5	10
	TOTAL	117	236	1707	2060

Source: Food Licensing and Registration System (FLRS).